

Rajnandgaon, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2731/68].

12.44 hrs.

## PUBLIC ACCOUNTS COMMITTEE

### THIRTY-SEVENTH REPORT

SHRI DATTATRAYA KUNTE (Kolaba): I beg to present Thirty-seventh Report of the Public Accounts Committee on action taken by Government on the recommendations of the Committee contained in their Sixty-fifth Report (Third Lok Sabha) relating to the Ministry of Works, Housing and Supply (Department of Works and Housing) regarding undue benefit to a firm of Hoteliers.

### STATEMENT *Re*: THIRD ASIAN MINISTERS' CONFERENCE ON ECONOMIC COOPERATION

MR. SPEAKER: The hon. Minister may lay the statement on the Table.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Yes, Sir. I lay the statement on the Table. [Placed in Library. See No. LT-2732/68].

12.44½ hrs.

### ESSENTIAL SERVICES MAINTENANCE BILL—*Contd.*

#### CLAUSE 2—*Contd.*

MR. SPEAKER: The work pending before the House is well known to hon. members. We will have to strain a little more and finish the pending work before Friday evening, because Saturday is a public holiday. On this Bill, we have taken three times more than the time allotted to it. We have still 1 hour and 10 minutes for the clause-by-clause consideration.

May I request the House to help me to finish the clauses by about 3.30 p.m. or so, so that we can take up the third reading, for which one hour has been allotted, and finish the whole Bill by about 4.30 p.m. or 5 p.m.? . . . (*Interruptions*) I am giving all the time that you are asking for. I am only appealing to you to finish it. We have got before us the financial Bills, extension of the President's proclamation in relation to Bihar and the Nagaland Bill which we must finish before we adjourn, because they cannot be postponed. So, I would appeal to hon. members not to insist on speaking at every opportunity. If they will excuse me I would say that there is repetition of points in the speeches. The same arguments are being advanced. Of course, the opposition is keen to din the same point of view to the official benches. Naturally, they would like to do it.

SHRI ATAL BEHARI VAJPAYEE (Balrampur): But they do not listen.

MR. SPEAKER: Therefore, you are wasting your breath. I would appeal to all hon. members to see that the work is finished as quickly as possible. I am sure that all of you are keen to finish the work by Friday evening and go back. Some of you are also anxious to go back because of the general elections which are taking place.

I would also like to say that the discussion on the Centre-State relations can be taken up on some other day. It is a continuation of the old debate for which I will fix up time on some other day. We will go through the official work for that one hour also so that as much can be finished as possible.

SHRI NAMBIAR (Tiruchurappalli): Since that Bill is very badly drafted, points of orders cannot be avoided. It has to be opposed from various angles. So, certain points of orders will have to be raised. They cannot be avoided.

MR. SPEAKER: Points of orders cannot be avoided. But, at the same time, I may warn you that if the whole work is not finished this week, we will have to continue next week also. What else can I do? That is all what I can do, if it is the pleasure of the House.